



FORM No. 4

See Rule (12)

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH**

ORDER SHEET

Application No. OA-72 of 2006

Applicant(s)..... Prateek Kumar Kanungo Respondent(s)..... Union of India & Others
Advocate Advocate
for Applicant(s)..... M/S. A.K. Sharma for Respondent(s).....
.....
S. Behere

| NOTES OF THE REGISTRY | ORDERS OF THE TRIBUNAL |
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| <p>T.P.O. of R.S. 501- filed. Copy served. Defects pointed out in Scrutiny may kindly be seen. However petitioner's advocate files a memo of under taking to remove the defects within seven days. For favour of Registration please as per <u>memo</u>.</p> <p><u>DR</u> <u>SO (5)</u> <u>DR</u> <u>23/1/06</u> <u>DR</u> <u>23/1/06</u> <u>DR</u> <u>23/1/06</u> <u>DR</u> <u>23/1/06</u> <u>DR</u> <u>23/1/06</u></p> | <p>REGISTERED 23/1/06 Tribunal</p> <p><u>Order dated 24.01.06</u></p> <p>Claiming computation of his past service for computation of pension and to grant him full pension, the Applicant levied a representation under Annexure-6 dtd.01.12.05. It appears no heed having yet been paid to the grievances raised by the Applicant in the said representation the Applicant has approached this Tribunal with the present Original Application filed under Section 19 of the Administrative Tribunals Act, 1985. The Applicant has also placed a copy of the judgement dtd.29.3.93 of this Tribunal rendered in O.A.No.605/92 as Annexure-A/7 to the</p> |

Notes of the Registry

For Admission with
Interim order
Copy served.

H
Bench
23.1.06.

Orders of the Tribunal

Original Application. He has also filed a copy of the consequential order dtd.20.3.94 passed by the Respondent Department as Annexure-A/8.

Applicant desires that while considering his representation under Annexure-A/6 dtd.01.12.05, the Respondents should also keep in view the judgement dtd.29.3.93 of this Tribunal that was rendered in O.A.No.605/92.

Since the grievances of the Applicant are still pending before the Respondent Authorities, without giving any opinion on merit, this O.A. is hereby disposed of, at the admission stage, requiring the Respondents to consider the grievances of the Applicant as raised under Annexure-A/6 dtd.01.12.05 and in this O.A. and pass necessary consequential orders within a period of six months from the date of receipt of a copy of this order. The Respondents may give necessary relief to the Applicant, as due and admissible under the rules, and pass necessary consequential orders within the time stipulated herein.

With the aforesaid observation and direction this O.A. stands disposed of.

Send copies of this order, along with notices, to the Respondents at the cost of the Applicant. Mr.S.Bhera, Ld.Counsel for the Applicant undertakes to deposit the required postages in course of 25.01.06. Free copies of this order be handed over to Mr.S.Bhera, Ld.Counsel appearing for the Applicant and to Mr.R.C.Rath, Ld.Standing Counsel for the Railways; on whom a copy of this O.A. has already been served.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

A free copy of this order be also sent to the Applicant, by post, in the address given in the Original Application.

124/01/06
Member (J)

Copies of order
Dt 24/1/02 issued
to counsel for both
parties.

*h
25/1/02*

Copies of order 24/1/02
along with copies of the
same by post.

*h
11/2/02*